

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 151/MP/2021

- Subject** : Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009.
- Date of Hearing** : 21.8.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Jindal India Thermal Power Limited (JITPL)
- Respondents** : Northern Railway (NR) & Another
- Parties Present** : Shri Pradeep Dahiya, Advocate, JITPL
Shri Pulkit Agarwal, Advocate, Northern Railway

Record of Proceedings

Learned counsel for the Petitioner submitted that pursuant to the directions of the Commission vide RoP dated 29.11.2022, the Petitioner has filed a revised Memo of Parties impleading SLDC, Delhi and has also served upon it a copy of the petition twice. He, however, submitted that none has entered an appearance on behalf of SDLC, Delhi to date nor has SDLC, Delhi filed its reply to the petition.

2. Learned counsel for the Petitioner sought adjournment on the ground of his personal difficulty. Request for adjournment is unopposed by the Respondent, Northern Railway.

3. Upon hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to serve fresh a copy of the petition upon SLDC, Delhi by 31.8.2023 and SLDC, Delhi to file its reply to the petition, if any, by 14.9.2023, with an advance copy of the same to the Petitioner who may file its rejoinder, if any, by 22.9.2023. The Commission directed the parties to comply with the above directions within the specified timelines and observed that no extension of time will be allowed.



4. The Petition shall be listed for hearing on 27.9.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

